CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5

EXCISE APPEAL NO. 86570 OF 2015

(Arising out of Order-In-Appeal No. CD/261/BEL/2015 dated 10.04.2015 passed by The Commissioner of CE (Appeals), Mumbai-II.)

EPI ELECTRICALS PVT LTD
EL 103, TTC Industrial Area,
MIDC, Mahape,
Navi Mumbai-400 710.

Appellant

Vs.

COMMISSIONER CGST AND CENTRAL EXCISE, BELAPUR
1st Floor, C.G.O Complex,
C.B.D. Belapur,
Navi Mumbai-400 614.

Respondent

Appearance:

None for the Appellant.

Shri C.S. Vinod, Assistant Commissioner, Authorized Representative for the Respondent.

CORAM:
HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 30.01.2025
Date of Decision: 30.01.2025

FINAL ORDER NO:- A/85134/2025.

None for the Appellant as has been the case on the last three occasions.

2. Learned AR is present.

3. Several hearing notices were sent to the appellant and it seems to have served as no postal return is annexed to the appeal file. It seems that appellant is no more interested to pursue this appeal that was filed way back in 2015.

4. Therefore, we dismiss the appeal for default and non-prosecution under CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court.)

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

suraj